

of shortage of black-plates, full capacity of electrolytic line at Rourkela is not being utilised to produce tinplates ;

(b) if so, why the black-plate, used in the production of tinplates by hot-dipped method at Rourkela, is not being diverted to the electrolytic line so that less tin is used and foreign exchange saved ; and

(c) if the reply to part (b) above be in the negative, whether it is possible to utilise this black-plate by any other plant using electrolytic method for the production of tinplates and, if not, the reason therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI K. C. PANT) : (a) Yes, Sir.

(b) To a certain extent black-plates are being diverted to produce electrolytic tin plates instead of hot dipped tin plates. Electrolytic tin plate production is planned to be stepped up from 32,507 tonnes last year to 60,000 tonnes in the current year ; whereas for hot dipped tin plates, production is planned to be reduced from 16,816 tonnes last year to 12,000 tonnes this year. This production of hot dipped tin plates would be largely utilised for meeting specific qualities.

(c) In view of (a) and (b) above, does not arise.

**Removal of truck *Adda* From the Grave Yard Near Malka Ganj, Delhi**

10269. SHRI K. N. PANDEY : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 9476 on the 13th May, 1969 regarding removal of Truck *Adda* from the Grave Yard near Malka Ganj, Delhi and state :

(a) the steps taken so far to remove the truck *Adda* from the Muslim Grave Yard ; and

(b) whether the other Party has taken any stay order from the High Court and, if so, the steps taken to get the same vacated ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) It has been ascertained from the Secretary, Anjuman Quam Raiyyan that

the proceedings for the eviction of the truck *Adda* is pending before the competent authority appointed under the Slum Areas (Improvement and Clearance) Act, 1956 and the case is fixed for 29-5-1972 for further hearing. Any further action in the matter will depend upon the decision in the case.

(b) The information is being collected by the Delhi Administration from the parties concerned and will be placed on the Table of the House as soon as received.

**Diversification or Expansion of Industrial Units**

10270. SHRI VIRENDRAKUMAR SHAH : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that Government had exempted by its order of the 27th October, 1966, diversification or expansion of industrial units upto 25 per cent of existing installed capacity (in terms of value) from licensing ; and

(b) if so, whether the said exemption is still valid ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) Yes, Sir.

(b) Yes, Sir. However review of these orders is under consideration in the light of the modified licensing policy recently announced.

**Coal Saving Drive on All Railways**

10271. SHRI DEVINDER SINGH GARCHA : Will the Minister of RAILWAYS be pleased to state :

(a) whether Government have drawn a comprehensive scheme to launch a coal saving drive on all the railways ;

(b) if so, the details thereof ;

(c) the estimated saving to be effected by this ; and

(d) the steps proposed to be taken to stop the theft and pilferage of coal by the Railway employees ?

THE MINISTER OF RAILWAYS (SHRI NANDA) : (a) Yes.